

30.06.2020.

File taken up today upon receipt of the compliance report from the CBI which had been forwarded to the E-mail ID of this court last night.

Present:- Sh. Neetu Singh, Ld. PP for CBI.

Hearing was conducted today at 10.00 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Vide order on sentence dt. 24.06.2020, the convict Bhoori Singh was sentenced to rigorous imprisonment for a total period of 5 years alongwith fine of Rs. 50,000/- and was directed to surrender before the Superintendent, Tihar Jail, Delhi by 4:00 PM of 29.06.2020 i.e by 4:00 PM of Yesterday.

However, on an application filed on behalf of the convict yesterday i.e. 29.06.2020 seeking some more time to surrender in Tihar Jail, following directions were passed by this court:-

"Having heard the Ld. Counsel for the convict as well as the Ld. PP, it is directed that the CBI shall depute two responsible officers to Gupta Nursing Home, Vivek Vihar, Delhi, who shall take the convict into custody in the Gupta Nursing Home itself and from there they shall take him to nearest government hospital for check up. In case the doctor, who examines the convict in the said government hospital, is of the opinion that the convict needs to be admitted in the hospital for further treatment, convict shall be admitted in that hospital and shall remain so till he is discharged from the hospital after treatment and after his

discharge from the hospital he shall be taken to Tihar Jail to serve the sentence. However, in case the doctor finds him without any serious ailment and is of the opinion that the convict need not be admitted in the hospital, the convict shall be forthwith lodged in Tihar Jail today itself to serve the sentence imposed upon him vide above noted order on sentence dt. 24.06.2020."

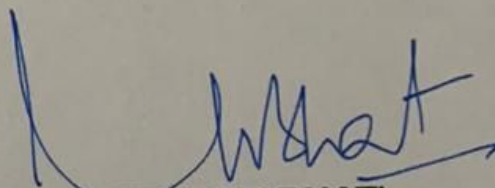
In the compliance report submitted by the CBI, it has been stated that the convict has been discharged from Gupta Multi Speciality Hospital, Vivek Vihar, Delhi before the CBI Officials could reach there. The report indicates that the CBI officials had reached the hospital at about 6:30 PM yesterday but the convict had been discharged at 5:00 PM. A copy of the Discharge Summary of the convict obtained by the CBI officials from the hospital has been annexed with the report which shows that condition of the convict at the time of his discharge was stable and all his vital parameters including heart beat, blood pressure etc were within normal range.

The aforesaid conduct of the convict in getting himself admitted to the hospital on 27.06.2020 and getting himself discharged from the hospital soon after this court conducted hearing yesterday i.e. on 29.06.2020 on his application seeking some more time for surrender, make it manifest that he only fabricating false excuses and grounds to avoid surrender in jail to serve the sentence imposed upon him. Since his condition was quiet stable and his vital parameters were within normal range at the time of his discharge from Gupta Multi Speciality Hospital yesterday at 5:00 PM, he should have surrendered in jail yesterday itself. But he did not do so. He even avoided facing the CBI Officials and sought discharge from the hospital before the CBI officials could reach the hospital.



Hence, let NBWs be issued against the convict Bhoori Singh to be executed through the concerned SP CBI who shall ensure that after execution of the NBWs, the convict is lodged in Tihar Jail to serve the sentence imposed upon him vide order on sentence dt. 24.06.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/30.06.2020

CBI Case No. 34/2019

CBI Vs. JayaLakshmi Jaitly @ Jaya Jaitly Etc

30.06.2020.

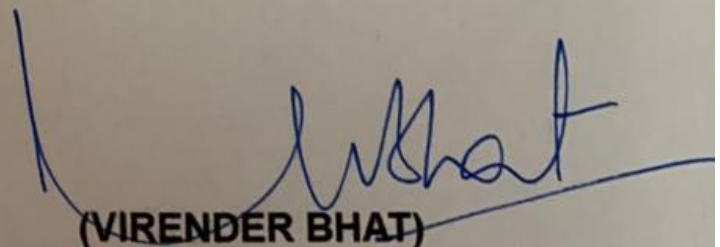
**Present:- Sh. Neetu Singh, Ld. PP for CBI.
Ms. Nitya Ramakrishnan, Ld. Counsel for A-1 alongwith
A-1.
Sh. Vikram Panwar & Sh. Suyash Sinha, Ld. Counsels for A-2
alongwith A-2.
Sh. Shivam Sharma, Ld. Counsel for A-3.**

Hearing was conducted today at 10.30 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Final arguments have been heard today in this case from 10:30 am to 1:30 pm. Ld. Defence Counsels concluded their arguments today.

At the request of Ld. PP, adjourned for arguments in rebuttal by him to 03.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

**SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/30.06.2020**